CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21571 of 2018

(Arising out of Order-in-Appeal No. MLR-EXCUS-000-APP-GVK-13-18-19
dated 28/06/2018 passed by the Commissioner of Central Tax, Mysuru)

The Campco Chocolate Factory
Kemminje
Puttur – 574 202
Karnataka

Appellant(s)

VERSUS

Commissioner of Central Excise & Central Tax, Mangalore Commissionerate
7th Floor, Trade Center, Bunts Hostel Road
Mangalore – 575 003
Karnataka

Respondent(s)

Appearance:

Mr. M.S. Nagaraja, Advocate
#1010, 1st floor (Above Corp. Bank)
26th Main, 4th T Block, Jayanagar,
Bangalore – 560 041
Karnataka

For the Appellant

Mr. K.B. Nanaiah, Asst. Commr. (AR) — For the Respondent

CORAM:
HON'BLE MR. S.S GARG, JUDICIAL MEMBER
HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20015 / 2021

Date of Hearing: 18/01/2021
Date of Decision: 18/01/2021

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **18/01/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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